

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-306(ND)/2017

**IN THE MATTER OF:**

M/s. APT Packaging Limited

... PETITIONER

Vs.

M/s. Sheon Skincare (P) Ltd

... RESPONDENT

**SECTION :**

Under Section 9 of IBC Code, 2016

Order delivered on 14.9.2017

**Coram :**

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

**For the Petitioner/Applicant** : Mr. , Advocate

**For the Respondents** :

**ORDER**

Learned Counsel for the petitioner is present and is directed to file the Statements of Accounts maintained in the respective Bank duly correlated with the Ledger account reflecting all the financial transactions as between the Operational Creditor and Corporate Debtor. A week's time is granted for this purpose,

Post the matter on 27.9.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
14.9.2017